

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.48 of 2020 (SZ)

IN THE MATTER OF:

Tribunal on its own motion
Suo Motu initiated proceedings
based on the News Item in
Dinamalar Newspaper dt.: 26.02.2020, Chennai
Supplementary, "Sewage in Buckingham Canal;
Will action be taken against lorries?"

The Secretary to Government of
Tamil Nadu, Department of
Environment & Forest,
Chennai and Ors.

... Respondents

**REPORT FILED ON BEHALF OF
GREATER CHENNAI CORPORATION**

I, D.Sukumar, Son of Mr.S.Dharamalingam, Hindu aged about 56 years, the Zonal Officer, Zone - XV, Greater Chennai Corporation, having office at No.120, Rajiv Gandhi Salai, Sholinganallur, Chennai-600 119, do hereby solemnly and sincerely affirm as follows:-

1. I am the Zonal Officer, Zone - XV, Greater Chennai Corporation and as such am well acquainted with the facts and circumstances of the case from the available records. I am filing this report on behalf of Greater Chennai Corporation.
2. I submit that the Tamil Daily "Dinamalar" had published a new article dated 26.02.2020 Chennai Supplementary, "Sewage in Buckingham Canal; Will action be taken against lorries?".

D. Sukumar
ZONAL OFFICER
ZONE-XV
Greater Chennai Corporation

3. I submit that in the above Suo Moto case this Hon'ble Tribunal had constituted a committee comprising of Engineer in Chief, Water Resources Department, Chief Engineer (General), Public Works Department, Chennai Metropolitan Water Supply and Sewage Board, Commissioner, Greater Chennai Corporation and Tamil Nadu Pollution Control Board to inspect the area in question and submit a factual and action taken report. Accordingly, the Joint Committee had inspected the site and filed a report before this Hon'ble Tribunal on 19.01.2021.
4. I submit that the Joint Committee report filed on 19.01.2021 may be read as part and parcel of this report.
5. I submit that when the above Suo-Moto case came up for hearing on 19.01.2021 this Hon'ble Tribunal has passed an order as follows;-

"...8. So under these circumstances, we direct the Pollution Control Board and also the Greater Chennai Corporation who are expected to take action under the respective statutes which govern them to submit an independent report regarding the action taken against the persons who have committed mischief....."
6. I submit that the Public Works Department is the owner of Buckingham canal and maintaining this canal for so many years and till date.
7. I submit that the Greater Chennai Corporation is coordinating with Public Works Department generally during some project works whenever necessary, after conducting regular coordination meeting with all line departments.

D - 21/1/2021
ZONAL OFFICER
ZONE-IV
Greater Chennai Corporation

8. I submit that, Since this Hon'ble Tribunal has directed the Greater Chennai Corporation to file a report regarding the action taken against the persons who have committed mischief and accordingly the Greater Chennai Corporation team comprising Assistant Engineer Dn-193, Assistant Engineer Dn-194, Assistant Engineer Dn-195, Assistant Engineer Dn-197, Assistant Engineer Dn-198, Assistant Engineer Dn-199, Assistant Engineer Dn-200, Assistant Executive Engineer/U-44, Assistant Executive Engineer/U-45, Executive Engineer/Z-15, Sanitary Inspector Dn-193, Sanitary Inspector Dn-198 had inspected the banks of Buckingham canal along with public Works Department officials, CMWSSB officials and with a sub inspector of police (kannagi Nagar) and police constable with Patrol at kuppusamy salai, karapakkam, Chennai, on 16.02.2021 around 7.30 am. At that time a private septic tank lorry discharging sewer into Buckingham Canal and this team captured the septic tank lorry bearing registration No.TN09 AY 6278 and stopped the illegal dumping.
9. I submit that in continuation, Greater Chennai Corporation had taken action by addressing a letter dated 16.02.2021 to the Regional Transport officer, Sholinganallur, requesting to cancel the license issued to the sewage tanker lorry found discanting the sewer into Buckingham Canal.
10. I submit that a letter dated 16.02.2021 was addressed to the Inspector of Police, Kannagi Nagar requesting to direct the Police officials to monitor the Buckingham Canal and to file a case against lorries who are illegally letting out the sewer into the Buckingham Canal. I further submit that on receipt of complaint about illegal let out of sewer into the Buckingham

S. S. Lenn
ZONAL OFFICER
ZONE XV
Greater Chennai Corporation

Canal, the officials of Greater Chennai Corporation has filed FIR against the lorry owner (Lorry Registration No. TN09AY6278) in Kannagi Nagar Police Station on 16.02.2021.

11. I submit that this enforcement exercise will be continued in future also in coordination with Public Works Department who are maintaining Buckingham Canal.

It is therefore prayed that this Hon'ble Tribunal may be pleased to accept the report and to pass suitable order or orders as this Hon'ble Tribunal may deem fit and proper under the circumstances of this case and thus render Justice.

Solemnly affirmed at Chennai ()
On this the 16 day of February 2021 ()
And signed his name in my presence ()

D. S. Srinivas
ZONAL OFFICER
ZONE-XV
Greater Chennai Corporation
Before Me

Advocate : Chennai

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

SUO MOTU

Original Application No.48 of 2020 (SZ)

REPORT FILED ON BEHALF OF
GREATER CHENNAI CORPORATION

P.T.RAMADEVI
Counsel for Chennai Corporation
Cell No.9444344552

1. District: **ADYAR** PS: **KANNAGI NAGAR** Year: **2021** FIR No. **77** Date: **16-02-2021**
 மாவட்டம் காவல் நிலையம் ஆண்டு மு.த.அ. எண் நாள்
2. Act(s) Sections
 சட்டம் பிரிவுகள்
INDIAN PENAL CODE, 1860 277
3. (a) Occurrence of Offence Day: **TUESDAY** Date From: **16-02-2021** Date To:
 குற்ற நிகழ்வு நாள் நாள் முதல் நாள் வரை
 Time Period: On Time from: **07.30 Hrs** Time To:
 நேர அளவு நேரம் முதல் நேரம் வரை
- (b) Information received at PS. **16-02-2021** Time: **16.00 Hrs** (c) General Diary Reference: Entry N
 காவல் நிலையத்திற்கு தகவல் கிடைத்த நாள் நேரம் பொது நாட்குறிப்பில் பதிவு விவரம் எண்
 Time: நேரம்
4. Type of Information: **WRITTEN** தகவலின் வகை
5. Place of Occurrence: (a) Direction and Distance from PS: **SOUTH-EAST & 3.0 Km** Beat Number: **KANNAGI NAGAR**
 குற்ற நிகழ்விடம் (அ) காவல் நிலையத்திலிருந்து எவ்வளவு தூரமும், எத்திசையும் முறைக் காவல் எண்
 (b) Address: **குப்புசாமி சாலை பக்கிங்காம் ஒக்கியம் பேட்டை முகவரி**
 (c) In case, outside limit of this Police Station, then the Name of P.S.: District:
 இக்காவல் நிலைய எல்லைக்கப்பால் நடந்து இருக்குமாயின் அந்நிலையில், அந்த கா.நி பெயர் மாவட்டம்
 (c) Date/Year of Birth: (d) Nationality: **INDIAN**
 நாள் / பிறந்த ஆண்டு நாட்டினம்
6. Complainant/Informant (a) Name: **SURESH R** (c) Date/Year of Birth: (d) Nationality: **INDIAN**
 குற்றமுறையிட்டாளர் / தகவல் தந்தவர் பெயர் நாள் / பிறந்த ஆண்டு நாட்டினம்
 (b) Father's/Husband's Name :
 தந்தை / கணவர் பெயர்
 (e) Passport No.: Date of Issue: Place of Issue:
 வெளிநாட்டு கடவுச்சீட்டு எண் வழங்கப்பட்ட நாள் வழங்கப்பட்ட இடம்
 (f) Occupation: தொழில்
 (g) Address: **ASST ENGINEER, WARD 197, ZONE -15, CHENNAI CORPORATION, KARAPAKKAM, CHENNAI .**
 முகவரி
7. Details of Known/Suspected/Unknown accused with full particulars
 தெரிந்த / ஐயப்பாட்டிற்குரிய / தெரியாத குற்றம் சாட்டப்பட்டவரின் முழுமையான விவரங்கள்
- TN 09 AY 6278** என்ற வாரியின் உரிமையாளர் குமார் மற்றும் ஓட்டுநர் ஏழுமலை
8. Reasons for delay in reporting by the complainant/Informant:
 குற்றமுறையிட்டாளரால் / தகவல் கொடுப்பவரால் முறையிட்டதில் தகவல் கொடுப்பதில் தாமதம்
9. Particulars of the properties stolen/Involved:
 களவாடப்பட்ட / களவிற்குள்ளான சொத்துக்களின் விவரம்
10. Total value of properties stolen/Involved:
 களவாடப்பட்ட / களவிற்குள்ளான சொத்துக்களின் மொத்த மதிப்பு
11. Inquest Report/ Un-natural death Case No. If any:
 பிண விசாரணை அறிக்கை / இயற்கைக்கு மாறான இறப்பு எண் ஏதேனும் இருந்தால்

12. FIR Contents :

முதல் தகவல் அறிக்கையின் சுருக்கம்
பணிந்து சமர்ப்பிக்கப்படுகிறது.

இன்று 16.02.2021 ம் தேதி 16.00 மணிக்கு ஜே11 கண்ணகிநகர் காவல் நிலைய உதவ ஆய்வாளராகிய நான் நிலைய அலுவலில் இருக்கும் போது புகார்தாரர். திரு. R. சுரேஷ், உதவ பொறியாளர், வார்டு -197, மண்டலம் -15, பெருநகர சென்னை மாநகராட்சி, காரப்பாக்கம், சென்னை என்பவர் நிலையம் வந்து கொடுத்த புகாரின் விபரம் பின்வருமாறு. ஐயா, பசுமை தீர்ப்பாய நீதிமன்றத்தின் ஆணையின்படி சென்னை மாநகராட்சி அலுவலர்கள், சென்னை குடிநீர் வாரிய அலுவலர்கள் மற்றும் பொதுப்பணித்துறை அலுவலர்கள் ஆகிய பேர் கொண்ட குழுக்கள் காரப்பாக்கம், குப்புசாமி சாலையில் கள ஆய்வு 16.2.2021 சுமார் 7.30 AM மணி அளவில் மேற்கொண்ட போது, கழிவுநீர் வண்டியானது (வண்டி பதிவு எண். TN 09 AY 6278) கழிவு நீரை முறையற்ற வழியில் பக்கிங்ஹாம் கால்வாயில் லாரியிலிருந்து வெளியேற்றிக்கொண்டு இருந்தது. லாரி ஓட்டுநர் திரு. ஏழுமலை மற்றும் கிளிநர் அருள் ஆகியோர் தாங்கள் செய்த தவறை ஒப்புக்கொண்டதுடன் வாகன உரிமையாளர் திரு. குமார் நடந்த விபரத்தை கடிதம் மூலம் தெரிவித்துள்ளார். இருப்பினும், கழிவுநீர் ஊர்தியில் உள்ள கழிவுநீரை, பெருங்குடி STP நிலையத்தில் மட்டுமே கொட்ட வேண்டும் மாறாக வானத்தில் உள்ள கழிவுநீரை முறையற்ற வகையில் பக்கிங்ஹாம் கால்வாயில் கொட்டியது சட்டப்படி குற்றமாகும். ஆகையால் , முறையற்ற வகையில் TN 09 AY 6278 என்ற வாகனத்தில் கழிவுநீரை பக்கிங்ஹாம் கால்வாயின் நீர் நிலையில் கொட்டியதால், அந்த வாகனத்தின் உரிமையாளர் ஆன திரு. குமார் அவர்கள் மீது சட்டப்படி நடவடிக்கை எடுக்கும்படி தாழ்மையுடன் கேட்டுக்கொள்கிறேன். இப்படிக்கு SD XXXXX (R.Suresh).

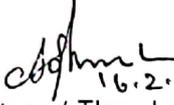
அம்மா, மேற்படி புகாரை இன்று 16.02.2021 ம் தேதி 16.00 மணிக்கு பெற்று ஜே11 கண்ணகிநகர் காவல் நிலைய குற்ற எண். 77/2021 U/s 277 IPC யில் வழக்கு பதிவு செய்து விசாரணைக்கு எடுத்துக்கொண்டேன். அரசால் வழங்கப்பட்ட முதல் தகவல் அறிக்கை தாள் தீர்ந்து விட்டதால் காவல் துறை கூடுதல் இயக்குநர் மாநில குற்ற ஆவண காப்பகம் அவர்களின் RC.NO. D-X/3833/SCRB/2014-8, Dated 03.04.2020 மற்றும் துணை ஆணையாளர் அடையார் மாவட்டம் அவர்களின் C.No. 487/DC ADY/ Camp/2020, Dated: 19.06.2020 ன் படி இந்த முதல் தகவல் அறிக்கைக்கு ADR / J11 / 77 / 2021 என்ற வரிசை எண் கொடுக்கப்பட்டுள்ளது.

13. Action Taken: Since the above report reveals Commission of Offence(s) u/s as mentioned in item No.2, register case and took up the investigation.

எடுக்கப்பட்ட நடவடிக்கை : மேலே குற்ற முறையீட்டில் உள்ளவை பிரிவு 2 -ல் கூறப்பட்ட சட்ட பிரிவுப்படியான குற்றமாக வழக்கு பதிவு செய்து புலனாய்வுக்கு எடுத்துக்கொள்ளப்பட்டது

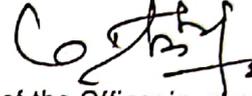
FIR read over to the Complainant/Informant, admitted to be correctly recorded and a copy given to the Complainant/Informant free of cost.

மு.த.அ. குற்றமுறையீட்டாளருக்கு / தகவல் தந்தவருக்கு படித்துக்காட்டி, அது சரியாக எழுதப்பட்டு இருப்பதாக ஏற்றுக்கொள்ளப்பட்டு, அதன்படி நகல் ஒன்று இலவசமாக கொடுக்கப்பட்டது


16.2.2021

14. Signature / Thumb Impression of the Complainant/Informant
குற்றமுறையீட்டாளர் / தகவல் கொடுப்பவரின் ஒப்பம் / பெருவிரல் இரேகைப் பதிவு

15. Date & Time of despatch to the court: 16-02-2021
நீதிமன்றத்திற்கு அனுப்பப்பட்ட நாளும், நேரமும்


16/2/21

Signature of the Officer in-charge, Police Station
காவல் நிலைய பொறுப்பு அலுவலரின் ஒப்பம்

Name : SUNDAR M
பெயர்

Rank : SUB Inspector of Police
No.: 11810
எண்

நிலை

From
The Executive Engineer
Greater Chennai Corporation
Zone 15,
Shozhinganallur
Chennai -

To
The Regional Transport
Office
RTO office
OMR, Shozhinganallur
Chennai -

Z.O. 15, C.No. B1/795/2021

16.2.2021

Sir,

Sub: Greater Chennai Corporation - Zone 15 -

Requesting to seize the Septic
Tank Lorry bearing Reg No: TN09
AY 6278 for illegally dumping
sewer in 'B' canal at Karapakkam
- Reg

Ref: Order of NGT vide OA No: 48
of 2020(SZ)

— xx —

With reference to above, National
Green Tribunal has directed to take
action against the septic lorries those
being dumping the sewer in Buckingham
Canal and Subsequently this Hon'ble
Tribunal had constituted a Committee
comprising of Engineer in Chief - Water
Resources Dept, Chief Engineer (General)
- PWD, CMWSSB, GCC and TNPCB
and also directed to inspect the area
and take action.

Accordingly, Engineers & Sanitary Inspectors of GCC, Engineers from Sand department inspected the site at Kuppusamy Street, Karapakkam on 16.2.2021 at 7.30 AM and at that time, a septic tank lorry bearing Reg No: TNO9 AY 6278 is dumping its Sewer from lorry into Buckingham Canal.

Immediately, the lorry is captured and stopped the dumping and a letter written by its owner was received, mentioning what has happened.

Since, the dumping of sewer into Buckingham Canal is illegal, it is requested to seize the said septic tanker lorry bearing Reg No: TNO9 AY 6278 and to cancel the Licence for this vehicle.

Thanking you

Received
16/2/21



Yours faithfully

T. P. M.
16.2.2021
EXECUTIVE ENGINEER
Zone-XV
Greater Chennai Corporation